

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011  
CA No.

CORAM:

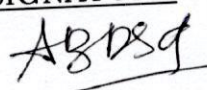
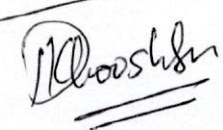
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: Mr. Sakharam Krishna Lele

V/s.  
M/s. Bombay Alums Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Annette D'Sa	Respondent 1,2,3	
3	Khaushbu Dhakan	Plaintiff	

**ORDER**

**C.P. No. 28/111/CLB/MB/2011**

1. On the last occasion, the Petitioner was present in person and sought time to engage a legal Representative. The Petitioner is present in person today also. From the side of the Petitioner, Ld. Advocate Ms. Khaushbu Dhakan is present and filing today her authority to represent the matter.
2. From the side of the Respondents, Ld. Advocate Ms. Annette D'Sa has informed that a Reply in respect of the inspection is to be filed today.
3. Under the circumstances, the matter is required to be adjourned. C.P. 28/2011 is adjourned to **13<sup>th</sup> January, 2017**. This date is duly communicated to both the sides.

Dated 16.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)